

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.240/2014

New Delhi this the 9th day of August, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Manish Rana
S/o Shri Kartar Singh
R/o House No.120,
Village Nangli Poona
Delhi – 110 036.

.... Applicant

(By Advocate:Shri Harpreet Singh)

VERSUS

1. Government of N.C.T. of Delhi
Through the Chief Secretary
Indraprastha Sachivalaya
New Delhi – 110 001.

2. The Principal Secretary
Department of Education
Government of NCT of Delhi
Players Building
New Delhi.

3. The Secretary, D.S.S.S.B.
Government of N.C.T. of Delhi
FC-18, Institutional Area
Karkardooma
Delhi. Respondents.

(By Advocate:Ms. Ritika Chawla)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard both sides.

2. The applicant, an aspirant for selection to the post of Teacher (Primary) in MCD against Post Code 70/09 applied against the Advertisement No.004/2009 of GNCTD (DSSSB) filed the OA aggrieved by the action of the respondents in rejecting his candidature on the ground that

he was not qualified as he was not possessing the requisite qualifications as on the cut off date, i.e. 15.01.2010.

3. Admittedly, the applicant obtained the requisite Diploma in Education (Two years course), 2010 from the Board of Secondary Education Madhya Pradesh, Bhopal on 06.10.2010 i.e. beyond the cut off date i.e. 15.01.2010. Hence, we do not find any merit in the OA.

4. In the circumstances and for the aforesaid reasons, the OA is devoid of any merit and accordingly the same is dismissed. No costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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